

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 37/12 of NC-VI held on 29.03.2012.

Meeting No. 37/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 29.03.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh. S.K.JAIN	D.O	DIPP
3	Sh. C.Gangadharan	Dy.DGFT	DGFT

. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	655 Case No.:5/7/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00031/AM12/	RLA File :03/94/040/01116/AM11/	Lic.No/Date:0310624797 01.04.2011	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Pharmaceuticals vide their O.M .No 35021/03/2011-PI (Norms) dated 22.2.2012.The committee ratified the norms as per the comments of Department of pharmaceuticals as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cellulose capsules (in various size)	1.00 kg	Hydroxy Propyl Methyl Cellulose (cellulose Ether)	1.16 kg/kg
RA may take consequential action as per policy / procedure.				

2	656 Case No.:6/7/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00032/AM12/	RLA File :03/94/040/01109/AM11/	Lic.No/Date:0310624033 29.03.2011	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Pharmaceuticals vide their O.M .No 35021/03/2011-PI (Norms) dated 22.2.2012.The committee ratified the norms as per the comments of Department of pharmaceuticals as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cellulose capsules (in various size)	1.00 kg	Hydroxy Propyl Methyl Cellulose (cellulose Ether)	1.16 kg/kg

RA may take consequential action as per policy / procedure

3	657 Case No.:15/13/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00074/AM12/	RLA File :03/94/040/00269/AM12/	Lic.No/Date:0310638506 24.06.2011	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Pharmaceuticals vide their O.M .No 35021/03/2011-PI (Norms) dated 22.2.2012.The committee ratified the norms as per the comments of Department of pharmaceuticals as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cellulose capsules (in various size)	1.00 kg	Hydroxy Propyl Methyl Cellulose (cellulose Ether	1.16 kg/kg
	RA may take consequential action as per policy / procedure			

4	658 Case No.:17/13/85 -ALC3 / 2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00076/AM12/	RLA File :03/94/040/00272/AM12/	Lic.No/Date:0310638501 24.06.2011	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Pharmaceuticals vide their O.M .No 35021/03/2011-PI (Norms) dated 22.2.2012.The committee ratified the norms as per the comments of Department of pharmaceuticals as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cellulose capsules (in various size)	1.00 kg	Hydroxy Propyl Methyl Cellulose (cellulose Ether	1.16 kg/kg
	RA may take consequential action as per policy / procedure			

5	659 Case No.:1/29/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00158/AM12/	RLA File :03/94/040/00654/AM12/	Lic.No/Date:0310661038 20.10.2011	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
The case was considered by the committee as per agenda. . The committee noted the comments furnished by the Department of Pharmaceuticals vide their O.M .No 35021/03/2011-PI (Norms) dated 22.2.2012.The committee ratified the norms as per the comments of Department of pharmaceuticals as under:-				
Export Item		Qty.	Import Item	Qty.
Cellulose capsules (in various size)		1.00 kg	Hydroxy Propyl Methyl Cellulose (cellulose Ether	1.16 kg/kg
RA may take consequential action as per policy / procedure				

6	660 Case No.:2/29/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:								
	HQ File :01/85/050/00159/AM12/	RLA File :03/94/040/00655/AM12/	Lic.No/Date:0310661029 20.10.2011	Approved								
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I											
The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Pharmaceuticals vide their O.M .No 35021/03/2011-PI (Norms) dated 22.2.2012.The committee ratified the norms as per the comments of Department of pharmaceuticals as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Cellulose capsules (in various size)</td><td>1.00 kg</td><td>Hydroxy Propyl Methyl Cellulose (cellulose Ether</td><td>1.16 kg/kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Cellulose capsules (in various size)	1.00 kg	Hydroxy Propyl Methyl Cellulose (cellulose Ether	1.16 kg/kg
Export Item	Qty.	Import Item	Qty.									
Cellulose capsules (in various size)	1.00 kg	Hydroxy Propyl Methyl Cellulose (cellulose Ether	1.16 kg/kg									
RA may take consequential action as per policy / procedure												

7	661 Case No.:2/24/85-ALC3/2011	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:														
	HQ File :01/85/050/00124/AM12/	RLA File :05/24/040/00217/AM12/	Lic.No/Date:0510303610 23.09.2011	Approved														
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I																	
The case was considered by the committee as per agenda.The committee after discussion with technical members present in the meeting decided to ratify the norms on net to net basis as under:-																		
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>1. Black & Gold Whisky / Xcel Premium Whisky(12X 1000 ML) containing 2616 Ltr, Scotch Whisky Concentrate</td><td>14860.00 Cartons</td><td rowspan="4">Special Scotch Whisky Concentrate at 59%+/-10% ALC/Vol</td><td rowspan="4">15,551.00 Litre</td></tr><tr><td>2. . Black & Gold Whisky / Xcel Premium Whisky(12X 750 ML) containing 11034 Ltr, Scotch Whisky Concentrate</td><td>83590.00 Cartons</td></tr><tr><td>3. Black & Gold Whisky / Xcel Premium Whisky(24X 375 ML) containing 961 Ltr, Scotch Whisky Concentrate</td><td>7280.00 Cartons</td></tr><tr><td>4. . Black & Gold Whisky / Xcel Premium Whisky(48X 180 ML) containing 940 Ltr, Scotch Whisky Concentrate</td><td>7400.00 Cartons</td></tr></table>					Export Item	Qty.	Import Item	Qty.	1. Black & Gold Whisky / Xcel Premium Whisky(12X 1000 ML) containing 2616 Ltr, Scotch Whisky Concentrate	14860.00 Cartons	Special Scotch Whisky Concentrate at 59%+/-10% ALC/Vol	15,551.00 Litre	2. . Black & Gold Whisky / Xcel Premium Whisky(12X 750 ML) containing 11034 Ltr, Scotch Whisky Concentrate	83590.00 Cartons	3. Black & Gold Whisky / Xcel Premium Whisky(24X 375 ML) containing 961 Ltr, Scotch Whisky Concentrate	7280.00 Cartons	4. . Black & Gold Whisky / Xcel Premium Whisky(48X 180 ML) containing 940 Ltr, Scotch Whisky Concentrate	7400.00 Cartons
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1. Black & Gold Whisky / Xcel Premium Whisky(12X 1000 ML) containing 2616 Ltr, Scotch Whisky Concentrate	14860.00 Cartons	Special Scotch Whisky Concentrate at 59%+/-10% ALC/Vol	15,551.00 Litre															
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RA may take consequential action as per policy / procedure																		

8	662 Case No.:3/6/85-ALC3/2011	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:																												
	HQ File :01/85/050/00025/AM12/	RLA File :05/24/040/00048/AM12/	Lic.No/Date:0510291172 20.05.2011	Approved																												
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I																															
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to ratify the norms on net to net basis as under:-																															
	<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>1. Black & Gold Whisky / Xcel Premium Whisky(12X 1000 ML) containing 1308 Ltr, Scotch Whisky Concentrate</td><td>7430.00 Cartons</td><td>1. Special Scotch Whisky Concentrate at 59%+/- -10% ALC/Vol</td><td>7774.00 Litre</td></tr><tr><td>2. . Black & Gold Whisky / Xcel Premium Whisky(12X 750 ML) containing 5515 Ltr, Scotch Whisky Concentrate</td><td>41780.00 Cartons</td><td>2.Raw Distillate ALC 69%+/- 10%</td><td>1969.00 Litre</td></tr><tr><td>3. Black & Gold Whisky / Xcel Premium Whisky(24X 375 ML) containing 481 Ltr, Scotch Whisky Concentrate</td><td>3640.00 Cartons</td><td>3.Standard Vodka Distillate ALC 69% +/- 10%</td><td>1049.00 Litre</td></tr><tr><td>4. . Black & Gold Whisky / Xcel Premium Whisky(48X 180 ML) containing 470 Ltr, Scotch Whisky Concentrate</td><td>3700.00 Cartoons</td><td></td><td></td></tr><tr><td>5. Black & Gold Brandy / Xcel Napoleon Brandy (12X1000ML) containing 71 Litre Raw Distillate</td><td>500.00 Cartons</td><td></td><td></td></tr><tr><td></td><td>13000.00 Cartons</td><td></td><td></td></tr></table>	Export Item	Qty.	Import Item	Qty.	1. Black & Gold Whisky / Xcel Premium Whisky(12X 1000 ML) containing 1308 Ltr, Scotch Whisky Concentrate	7430.00 Cartons	1. Special Scotch Whisky Concentrate at 59%+/- -10% ALC/Vol	7774.00 Litre	2. . Black & Gold Whisky / Xcel Premium Whisky(12X 750 ML) containing 5515 Ltr, Scotch Whisky Concentrate	41780.00 Cartons	2.Raw Distillate ALC 69%+/- 10%	1969.00 Litre	3. Black & Gold Whisky / Xcel Premium Whisky(24X 375 ML) containing 481 Ltr, Scotch Whisky Concentrate	3640.00 Cartons	3.Standard Vodka Distillate ALC 69% +/- 10%	1049.00 Litre	4. . Black & Gold Whisky / Xcel Premium Whisky(48X 180 ML) containing 470 Ltr, Scotch Whisky Concentrate	3700.00 Cartoons			5. Black & Gold Brandy / Xcel Napoleon Brandy (12X1000ML) containing 71 Litre Raw Distillate	500.00 Cartons				13000.00 Cartons					
Export Item	Qty.	Import Item	Qty.																													
1. Black & Gold Whisky / Xcel Premium Whisky(12X 1000 ML) containing 1308 Ltr, Scotch Whisky Concentrate	7430.00 Cartons	1. Special Scotch Whisky Concentrate at 59%+/- -10% ALC/Vol	7774.00 Litre																													
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5. Black & Gold Brandy / Xcel Napoleon Brandy (12X1000ML) containing 71 Litre Raw Distillate	500.00 Cartons																															
	13000.00 Cartons																															

6. Black & Gold Brandy / Xcel Napoleon Brandy (12X750ML) Containing 1378 Litre Raw Distillate	2500.00 Cartons		
7. Black & Gold Brandy / Xcel Napoleon Brandy (24X375ML) Containing 265 Litre Raw Distillate	2500.00 Cartons		
8. Black & Gold Brandy / Xcel Napoleon Brandy (48X180ML) Containing 255 Litre Raw Distillate	12950.00 Cartons		
9. Nicols V. Vodka(12X750 m.) contining1049 Litre of Standard Vodka Distillate.			
RA may take consequential action as per policy / procedure			

9	663	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00024/AM11/	RLA File :05/24/040/00053/AM11	Lic.No/Date:0510264155 12.05.2010	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to ratify the norms on net to net basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	1. Black & Gold Whisky / Xcel Premium Whisky(12X 1000 ML) V/V containing 540 Ltr, Scotch Whisky Concentrate	5000.00 carton	1. Special Scotch Whisky Concentrate at 59%+/- 10% ALC/Vol	4625.00 Litre
	2. Black & Gold Whisky / Xcel Premium Whisky(12X 750 ML)42.8% V/V containing 3280 Ltr, Scotch Whisky Concentrate	40,000.00 carton	2.Raw Distillate ALC 69%+/- 10%	5544.00 Litre
	3. Black & Gold Whisky / Xcel Premium Whisky(24X 375 ML)42.8% V/V containing 410 Ltr, Scotch Whisky Concentrate	5000.00 carton		
	4. Black & Gold Whisky / Xcel Premium Whisky(48X 180 ML)42.8% V/V containing 395 Ltr, Scotch Whisky Concentrate	5000.00 carton		

	5. Black & Gold Brandy / Xcel Napoleon Brandy (12X1000ML) containing 760 Litre Raw Distillate	5000.00 carton		
	6. Black & Gold Brandy / Xcel Napoleon Brandy (12X750ML) Containing 4560 Litre Raw Distillate	5000.00 carton		
	7. Black & Gold Brandy / Xcel Napoleon Brandy (24X375ML) Containing 114 Litre Raw Distillate	1000.00 carton		
	8. Black & Gold Brandy / Xcel Napoleon Brandy (48X180ML) Containing 110 Litre Raw Distillate	1000.00 carton		
RA may take consequential action as per policy / procedure				

10	664 Case No.:3/32/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00190/AM12/	RLA File :09/24/040/00171/AM12/	Lic.No/Date:0910049545 01.11.2011	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee observed that the norms for the export product is already Notified vide Public Notice No. 94 dated 01.2.2012 at SI.No. E-1 . RA may take necessary action to allow inputs as per SION E-1.			

11	665 Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The committee directed that RA concerned may be requested to furnish the hard copy of the application and on receipt of the application, it may be referred to MFPI & MSME for their comments.			

12	666 Case No.:9/29/85-ALC3/2011	Party Name:SRI CHEMICALS	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00166/AM12/	RLA File :04/24/040/00228/AM12/	Lic.No/Date:0410130301 15.11.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of MSME. Committee directed to remind MSME to expedite their comments . The case may be placed before Norms committee on receipt of comments.			

13	667 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The committee directed to remind MFPI to expedite their comments and case may be refer to MSME for their comments. The case may be placed before the committee on receipt of comments.			

14	668 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MSME.The committee directed to remind the firm to furnish the requisite information . as per the MSME's letter dated 16.2.2012.The case may be placed before the Norms committee on receipt of comments.			

15	669 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			

The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI .The committee directed to send reminder(with copy of earlier decision of similar product) to MFPI for expedite their comments. The case may be placed before the committee on receipts of comments.

16	670	Party Name:CHHAJED FOODS PVT. LTD	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/0069/AM11/	RLA File :08/24/040/00146/AM11/	Lic.No/Date:0810091487 20.08.2010	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. . Committee directed to remind MFPI to expedite their comments and case may be placed before the committee on receipts of comments			

17	671	Party Name:TANNA AGRO IMPEX PVT. LTD' AMIRA FOODS (INDIA) LTD; & D.D. INTERNATIONAL PVT. LTD	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status: Deferred
	HQ File :01/85/162/105/AM11	Fixation of SION for export product 'Basmati Rice'.		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & ICAR.. Committee directed to refer the case to Department of Agriculture and cooperation(crops) and reminder may be issued to MFPI and ICAR to expedite their comments. The case may be placed before the committee on receipts of comments.			

18	672 Case No.:1/37/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:37/85-ALC3/2011 29.03.2012	Status:
	HQ File :01/85/050/00218/AM12/	RLA File :31/82/040/00411/AM12/	Lic.No/Date:3110053436 20.03.2012	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received.. . The committee directed that RA concerned may be requested to furnish the hard copy of the application and firm may be requested to furnish the sample with label of export product. on receipt of the application, it may be referred to MFPI & MSME for their comments.			